

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Original Application No. 556/97

Thursday the 10th day of July 1997.

CORAM : Hon'ble Shri B.S. Hegde, Member (J)

V.S. Shimpi
Ex- PA, Nandurbar
residing at Deore Niewas,
Nandurbar

... Applicant.

By Advocate Shri H.A. Sawant.

V/s.

The Senior Superintendent
of Post, Dhule Division,
Dhule.

The Post-Master General
Aurangabad Region
Aurangabad.

The Union of India
Acting through the
Secretary, Department of
Posts & Telegraph.
(The Director General
Dak Bhavan, 20 Ashoka Road,
New Delhi.

... Respondents.

ORDER (ORAL)

¶ Per Shri B.S. Hegde, Member(J) ¶

The learned counsel for the applicant Shri Sawant has drawn my attention to the decision of the Tribunal dated 14.6.96. While allowing the O.A. the respondents were directed to pay difference of pay and allowances which required to be paid within a period of two months from the date of receipt of copy of the order. The learned counsel for the applicant states that the respondents instead of August they paid the amount in October '96. The respondents vide their letter dated 28.1.97 stated that the request cannot be accepted as the Hon'ble CAT Bench has not issued any directives on this issue. On perusal of the Tribunal's order, the Tribunal has not directed any interest on delayed payment. The

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applicant ought to have filed C.P. which he did not do in this case. In the circumstances I do not find any merit in the O.A. Accordingly the O.A. is dismissed!



(B.S. Hegde)
Member (J)

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